

(e) how can "Area bans" succeed when they have been tried and given up by the Maharashtra Government ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) It is presumed the reference is to Schedules A and B of the Industrial Policy Resolution. In so far as industries falling in Schedule A are concerned, these are to be developed exclusively in the public sector. The industries in Schedule B are to be progressively State-owned ; the State will take the initiative in establishing new undertakings but private enterprise will also be allowed to supplement the effort of the State, wherever considered necessary. With the adoption of the socialist pattern of society as the national objective, the development of industries in the public sector has to receive accelerated emphasis. There is, therefore, no question of denationalising state enterprises.

(b) to (c) : The recommendations of the Industrial Licensing Policy Inquiry Committee relating to these questions are under active consideration of the Government, and the decisions are likely to be announced shortly.

M/s. Hind Galvanising and Engineering Co. (P) Limited, Calcutta

2341. **SHRI GEORGE FERNANDES :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 615 on the 19th August, 1969 regarding M/s. Hind Galvanising and Engineering Co. (P) Ltd., Calcutta and state :

(a) whether the Defence Ministry has confirmed that they had placed their order on M/s. Hind Galvanising and Engineering Co. (P) Ltd. for the supply of oil barrels to Defence in 1962;

(b) if so, the details of their order;

(c) whether the then Minister of Industry did ever ask his department to put before him the letter of the Defence Ministry whereby they had placed their order on M/s. Hind Galvanising and Engineering Co.

(P) Ltd. for the supply of oil barrels which the firm is said to have executed as emphasised by Shri P. C. Sen, Ex-Chief Minister of West Bengal; and

(d) if not, the action Government propose to take against persons who were responsible for recognition of fresh capacity of M/s. Hind Galvanising and Engineering Co. (P) Ltd. for manufacturing oil barrels during the pendency of Industry on banned list ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). Attention is invited to pages 42-52 of the 85th Report of the Estimates Committee presented to the Lok Sabha on 30th April, 1969. Government's views on the recommendations of the Committee will be furnished to the Committee and a final decision will be taken thereon after the further recommendations of the Committee have been made known to the Government.

M/s. Standard Drum and Barrel Manufacturing Co., Bombay

2342. **SHRI GEORGE FERNANDES :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3952 on the 19th August, 1969 and state :

(a) whether the required information relating to parts (a) and (b) of the above question has since been collected ;

(b) if so, the details thereof ; and

(c) whether Government would also lay on the Table of the House the details of the plant and machinery of Standard Drum and Barrel Manufacturing Co., for manufacturing small drums after they shifted their oil barrel plant from Sewri to Trombay in the year 1959 for manufacturing Bitumen Drums by virtue of their blanket contract entered into between themselves and M/s. Standard Vacuum Oil Refinery Co. ?

THE MINISTER OF INDUSTRIAL